

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 2538
TO BE ANSWERED ON 10.03.2021

CENSORSHIP ON SOCIAL MEDIA

2538. SHRI HIBI EDEN:

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether the Government proposes to bring in strict censorship on contents that users put on social media platforms;
- (b) if so, the details thereof and the reasons therefor; and
- (c) whether there exists any official report consisting of the names of the companies that are slow at responding or ignoring requests by the Government, under section 69 of Information Technology Act and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI SANJAY DHOTRE)

(a) and (b): Government values freedom of speech and expression, but the unlawful content relating to Article 19(2) of the Constitution are expected to be removed/disabled as and when brought to the knowledge of intermediaries either through a court order or through a notice by appropriate government or its agency or when directed under section 69A of the IT Act, 2000 following due process of law.

(c): There is no official report consisting of the names of the companies that are slow at responding or ignoring requests by the Government, under section 69 of Information Technology Act.
